FORM NO. INC-26
[Pursuant to Rule 30 and Rule 28 of the Companies (Incorporation) Rules, 2014]
Before the Central Government, Regional Director, Northern Region, New Delhi
In the matter of sub-section (5) of Section 12 of Companies Act, 2013 and Relevant Rules of the Companies (Incorporation) Rules, 2014.
AND
In the matter of **ZIG ZAG EXPORTS PRIVATE LIMITED (CIN: U45400DL1993PTC052569)** having its Registered Office at **18, Pusa Road, Karol Bagh, New Delhi, India, 110005.**
... Applicant Company

NOTICE is hereby given to the General Public that the Company proposes to make an application to the Central Government power delegated to Regional Director under Section 12 (5) of the Companies Act, 2013 seeking confirmation to shift the Registered Office of the Company from the Jurisdiction of ROC Delhi-II (Central Delhi) to ROC Delhi -I (South Delhi) in terms of the special resolution passed at the Extra-Ordinary General Meeting of the Company held on 20th June, 2026 to enable the Company to change its Registered Office.
Any person whose interest is likely to be affected by the proposed change of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 02nd Floor, Pt. Deendayal Antyodaya Bhawan,CGO Complex, New Delhi - 110003** within fourteen days (14 days) from the date of publication of this notice with a copy to the Applicant Company at its Registered Office at the address mentioned above.
For ZIG ZAG EXPORTS PRIVATE LIMITED
SHUBHAM GUPTA
Director
DIN: 01164066
Date: 22/07/2026 Place: New Delhi

HDFC BANK
HDFC Bank Limited

BRANCH OFFICE : Hindustan Times House, 2nd Floor, 25-Ashok Marg, Lucknow-226001 Ph : 0522-4272777, 6673726, Fax: 0522-2205106
CIN : L65920MH1994PLC080618 Website : www.hdfcbank.com

SYMBOLIC POSSESSION NOTICE

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (**HDFC**), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notices is, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower (s)/ Legal Heir (s) and Legal Representative (s)	Outstanding Dues* (Rs.)	Date of Demand Notice	Date of Possession	Description of Immovable Property (ies)/ Secured Asset(s)
1	Mr. Mohd. Mustaqim Mrs. Tamanna Iqbal	5,79,546/- as on 28.02.2026*	08.04.2026	20.07.2026	House on Part of Plot No. 16 Wake Munshi Nagar Mauja Bhaarmaan Nagla, Ward Pargana-Bareily
2	Mr. Prem Raj Mrs. Kusuma Devi	25,01,100/- as on 28.02.2026*	21.04.2026	20.07.2026	House on Plot on Part of Khassra No. 792, Village Kargaina Bareilly
3	Mr. Baljit Singh	26,82,035/- as on 28.02.2026*	07.04.2026	21.07.2026	House on Plot part of Khasara No. 983, Mouza Bank Colony Village Shahpur Tigri, Moradabad, U.P.

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.
However, since the Borrowers / Legal Heirs and Legal Representatives mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the Borrowers / Legal Heirs and Legal Representatives mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC have taken **Symbolic Possession** of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.
The Borrowers / Legal Heirs and Legal Representatives mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property(ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of **HDFC.**
Borrowers / Legal Heirs and Legal Representatives attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Date : 23.07.2026, Place : Bareilly/Moradabad **For HDFC Bank Limited Authorized Officer**

Regd.Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400 013.

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at Registrar of Companies, Haryana, that **"TRIDENT ROMANO REALTY LLP" (LLPIN: AAR-1706)"** a Limited Liability Partnership may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares, with the name **TRIDENT ROMANO REALTY PRIVATE LIMITED.**
2. **The principal objects of the company are as follows:**
   To carry on the business of all the real estate development activities and to construct and to manage and develop the immovable estates.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at 4th Floor, DLF Square, DLF Phase-II, Jacaranda Marg, Gurugram, Haryana, India, 122002.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the **Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code- 122050,** within twenty-one (21) days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 23rd day of July 2026

Name of Applicants
For and on behalf of
Trident Romano Realty LLP
SD/-
1. Rajiv Goel (Designated Partner)
2. Varsha Choudhary (Designated Partner)

SRF Limited

Registered Address: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237 2nd Floor, Mayur Place, Mayur Vihar Phase I Extn. New Delhi East Delhi DL IN 110091.

NOTICE

NOTICE is hereby given that the certificates for the undermentioned securities of the company have been lost and the holders of the securities have applied to the company to issue duplicate certificates. Any person who has a claim in respect of the said securities should lodge such claim with the company at its registered office within 15 days from this date; else the company will proceed to issue duplicate certificates without further intimation.

Name(s) of the security holder(s) as per the certificate(s)	Folio Number	Number & Face value of Securities	Certificate Numbers	Distinctive Numbers
1. Sarifulla Khan 2. Shamshun Nisa 3.	SRI004441103	750 Equity Share & Face Value of Rs.10/-each	1128739, 90092324, 90092325, 90092326, 90198744	309568958-309569557, 9734230-9734269, 9734270-9734289, 1526469-1526744, 9734190 - 9734229

Place : Delhi **Date :** 23.07.2026

Executive Engineer, Soil Investigation Division, Road Construction Department, Ranchi

(e-Procurement Notice)
Letter of Invitation (LOI) No.- 05/2026-27
1st Call
National Bidding

e-Tender Ref No– RCD/SID/AP/RAN/ 05 /2026-27 Date:-17.07.2026

Executive Engineer, Soil Investigation Division, RCD, Ranchi has been assigned the work of Consultancy Services for the Preparation of Detailed Project Report for construction of Naya More to ARM Office Bokaro via Dugal Gate under road division Bokaro including new proposal of culverts, bridges, RORs, RUBs, complete Land acquisition plan including ownership details all complete as per latest guidelines, Resettlement and Rehabilitation proposals , Forest Diversion proposal and Utility Shifting proposal in details etc under Bokaro District in the State of Jharkhand.(total tentative length-08.15 Km)

Proposals are hereby invited from eligible Consultants for the Preparation of Detailed Project Report for construction of Naya More to ARM Office Bokaro via Dugal Gate under road division Bokaro including new proposal of culverts, bridges, RORs, RUBs, complete Land acquisition plan including ownership details all complete as per latest guidelines, Resettlement and Rehabilitation proposals , Forest Diversion proposal and Utility Shifting proposal in details etc under Bokaro District in the State of Jharkhand.(total tentative length-08.15 Km)

1. The Letter of Invitation (LOI) and Terms of Reference (ToR) including Request for Proposal (RFP) is available online on e-tender portal ofhttps://jharkhandtenders.gov.in . Refer instruction to bidder under e-tendering for submission of bid. The document can be downloaded from https://jharkhandtenders.gov.in. The consultants who download the RFP document from the website will be required to pay the non- refundable fee of Rs 5,000/- (Five Thousand).
2. As per the Departmental Letter no. - 4652(5) dated 06.10.2023, cost of tender document and Earnest Money Deposit will be received in online mode only through e-procurement portal (https://jharkhandtenders.gov.in) by internet banking/NEFT/RTGS facility as per Standard Operating Procedure (SOP) issued by Information Technology & e-Governance Department, Government of Jharkhand vide letter no- 120 dated 03.10.2023.
3. The consulting firm must have significant experience in handling large-scale road infrastructure project. **Only those Bidders will participate who have experience in such type of projects in any state in India.**
4. Road Construction Department, Government of Jharkhand (GOJ) invites proposal for the work mentioned in table through e-procurement System by National Bidding Process.

1	Name Of Work	**Consultancy Services for the Preparation of Detailed Project Report for construction of Naya More to ARM Office Bokaro via Dugal Gate under road division Bokaro including new proposal of culverts, bridges, RORs, RUBs, complete Land acquisition plan including ownership details all complete as per latest guidelines, Resettlement and Rehabilitation proposals , Forest Diversion proposal and Utility Shifting proposal in details etc under Bokaro District in the State of Jharkhand.**
2	Tentative Length	08.15 Km
3	Period of Completion of Work	60 Days
4	Cost of Tender documents& Earnest Money Deposit	Cost of Tender Documents Rs 5,000/- (Five Thousand only) Earnest Money Deposit Rs- 20,000/- (Rupees Twenty Thousand only) **As per the Departmental Letter no.-4652(5) dated 06.10.2023, cost of tender document and Earnest Money Deposit will be received in online mode only through e-procurement portal (https://jharkhandtenders.gov.in) by internet banking/NEFT/RTGS facility as per Standard Operating Procedure (SOP) issued by Information Technology & e-Governance Department, Government of Jharkhand vide letter no- 120 dated 03.10.2023.**
5	Mode of Bid Submission	e - tendering (https://jharkhandtenders.gov.in)
6	Date/Time of Publication of Tender on Website	22.07.2026 At 10:30 AM
7	Availability of online tender Bid submission period	22.07.2026, 10:30 AM to 06.08.2026, 12:00 Noon
8	Place of Opening of Tender Paper	Chief Engineer (Communication),Road Construction Department, 1st Floor, Engineer Hostel No.-2, Dhurwa, Ranchi-834004
09	Last date of submission of Bids	06.08.2026 at 12:00 Noon
10	Date of opening of Bids	07.08.2026 at 12:30 PM
11	Bid validity	120 days
12	Designation and Contact no. of e-Procurement Officer	Executive Engineer, Soil Investigation Division, RCD, Ranchi Mob- Email id :- eerdapsid-jhr@nic.in

Note-:Only e-Tender shall be accepted. **sd/-**
Executive Engineer
Soil Investigation Division,
PR 385419 (Road) 26-27 (D) **Road Construction Department, Ranchi**

Form No. INC-26
[Pursuant to Rule 30 of Companies (Incorporation) Rules, 2014]
Before the Central Government, Regional Director, Northern Region, Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of M/S TAG GLOBAL CENTER OF EXCELLENCE PRIVATE LIMITED having its Registered Office at 2nd Floor, DLF Centre, Parliament Street, Sansad Marg, Central Delhi, New Delhi, Delhi, India, 110001, Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 22.06.2026 to enable the company to change its Registered Office from **"State of Delhi"** to the **"State of Haryana".**
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 02nd Floor, Pt. Deendayal Antyodaya Bhawan,CGO Complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
Address: 2nd Floor, DLF Centre, Parliament Street, Sansad Marg, Central Delhi, New Delhi, Delhi, India, 110001.

For and on behalf of
TAG GLOBAL CENTER OF EXCELLENCE PRIVATE LIMITED
Sd/-
AMAN RAJ KHANNA
Director
Date: 22.07.2026
Place: Delhi

NOTICE

Notice is hereby given that **570** Equity Shares bearing Certificate No. **41482, 1124134, 57237, 98091, 305051, 305052, 454051, 454052.** and distinctive No. **2473801- 2473825, 307839942-307840397, 2849044- 2849054, 41609997- 41619114, 15795127-15795146, 15795147-15795156, 23814919-23814938, 23814939-23814948** of face value **10/-** each under folio No. **B0002322** of **SRF Limited** standing in the name of Late **Bhushan Kumar** has been Lost or mislaid and the undersigned has / have applied to the Company to issue duplicate certificates for the said shares.
Any person who has any claim in respect of the said shares should write to our Registrar, **KFIN TECHNOLOGIES LTD, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad, Telangana-500032** within one month from this date else the company will proceed to issue duplicate certificates.
Date: New Delhi, Anamika Bansal
Place: 23.07.2026 Name of the claimant

FORM NO. INC-26
[Pursuant to Rule 30 and Rule 28 of the Companies (Incorporation) Rules, 2014]
Before the Central Government, Regional Director, Northern Region, New Delhi
In the matter of sub-section (5) of Section 12 of Companies Act, 2013 and Relevant Rules of the Companies (Incorporation) Rules, 2014.
AND
In the matter of **SUNDER CHEMICAL AND AGARBATTI WORKS PVT. LTD. (CIN: U74899DL1990PTC040128)** having its Registered Office at **16, Ground Floor, Pusa Road, Central Delhi, New Delhi, India.**
... Applicant Company

NOTICE is hereby given to the General Public that the Company proposes to make an application to the Central Government power delegated to Regional Director under Section 12 (5) of the Companies Act, 2013 seeking confirmation to shift the Registered Office of the Company from the Jurisdiction of ROC Delhi-II (Central Delhi) to ROC Delhi -I (South Delhi) in terms of the special resolution passed at the Extra-Ordinary General Meeting of the Company held on 20th June, 2026 to enable the Company to change its Registered Office.
Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 02nd Floor, Pt. Deendayal Antyodaya Bhawan,CGO Complex, New Delhi - 110003** within fourteen days (14 days) from the date of publication of this notice with a copy to the Applicant Company at its Registered Office at the address mentioned above.
For SUNDER CHEMICAL AND AGARBATTI WORKS PVT. LTD.
SHUBHAM GUPTA
Director
DIN: 01164066
Date: 22/07/2026 Place: New Delhi

OMAX AUTOS LIMITED

CIN: L30103HR1983PLC026142
Registered Office: B-26, Institutional area, Sector-32, Gurugram-122001
Email: cs@omaxauto.com , Website: www.omaxauto.com
Phone: +91-124-4343000 Fax: +91-124-2580016

Passionate about Performance

NOTICE
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION (DEMAT) OF PHYSICAL SHARES

Please note that, pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026 ("SEBI Circular"), a **Special Window** for the transfer and dematerialisation of physical shares shall remain open until **February 04, 2027.**
This facility is available to investors who purchased physical shares of **Omax Autos Ltd.** ("the Company") prior to **April 01, 2019**, and whose shares were either:
- not previously lodged with the Company or its Registrar and Share Transfer Agent ("RTA") for transfer; or
- lodged for transfer but subsequently rejected or returned.

Eligible shareholders are requested to submit the duly executed transfer deeds along with all requisite documents, complete in all respects, to the RTA. Upon successful verification and approval, the transferred shares shall be credited only in **dematerialised form** and will remain **locked-in for a period of one year** from the date of registration of transfer, in accordance with the applicable SEBI guidelines. This facility is not available in respect of disputed cases or securities that have been transferred to the Investor Education and Protection Fund (IEPF).
Investors desirous of availing this Special Window may contact the Company's Registrar and Share Transfer Agent, **MUFG Intime India Private Limited** (Unit: Omax Autos Limited), at **C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083**, or email investor.helpdesk@in.mpms.mufg.com. Shareholders may also contact the Company at info@omaxauto.com for any further assistance or clarification.

For Omax Autos Limited
Kannu Sharma
Company Secretary and Compliance Officer
Place: Gurugram
Date: July 22, 2026

Manibhavnam Home Finance India Private Limited

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

The undersigned being the Authorised Officer, under the provision of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, of ManiBhavnam Home Finance India Private Limited having its Registered Office at 2nd Floor, N-2, South Extension Part-1, New Delhi-110049, (hereinafter referred to as "MBHFL"), which has duly been Authorised by the Central Goverment, vide a notification dated 17.06.2021, to be treated as a Financial Institution, for the purposes of the "The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereby issue you the following notice :-

Name and Address of Borrower/Co-Borrower/Guarantor: 1. Mrs. Kamlesh W/o Mahender H No- 110, Village Mohana, Nr Petrol Pump, Ballabgarh, Haryana- 121004, **(Borrower No. 1) 2. Mr. Sonu S/o Dharm Pal** Hno-110, Village Mohana, Nr Petrol Pump, Ballabgarh, Haryana- 121004, **(Borrower No. 2) 3. Mrs. Maya W/o, Dharm Pal** H No- 110, Village Mohana, Nr Petrol Pump, Ballabgarh, Haryana- 121004, **(Borrower No. 3) Loan A/c Numbers/ Date:** HL0000000009309/30.12.2023 **Loan Amount Availed:** Rs. 8,50,000/- **Date of 13(2) Notice :** 11.07.2026 **NPA Date:** 08.06.2026 **Amount as Per Sec. 13(2) Notice:** Rs.1035333.24/- (Rupees Ten Lakh Thirty Five Thousand Three Hundred Thirty-three Only) **Mortgage Properties:** Property House No. 110, area measuring 200 sq. Yards Part of Mustkil No. 120. Kila No. 14 (7-13) situated at waka Mauja Mohna. Sub-Tehshil-Mohna, Tehshil-Ballabgarh, District-Faridabad. Haryana Herein after referred to as the "said property. Bounded By: North: Road 13 Ft., South: Other Area, East: Road 11 Ft., West: Other Area

Name and Address of Borrower/Co-Borrower/Guarantor: 1. Praveen Kumari (Borrower) W/o Sh. Brahampal Singh, R/o Chak. No.893, Khasra No. 1040, Ram Vatika Colony, Kasva Dadri, Gautam Buddha Nagar, Uttar Pradesh-203207. **2. Brahampal Singh (Co-borrower 1)** S/o Sh. Jagan Singh R/o Chak No.893, Khasra No. 1040, Ram Vatika Colony, Kasva Dadri, Gautam Buddha Nagar, Uttar Pradesh-203207 **3. Kartar Singh (Co-borrower 2)** S/o Sh. Rewati Bansal, Sh. Sriniwas, Dagarpura, Baghpat, Khekra Baghpat, Uttar Pareshdesh-250609 **Loan A/c Numbers/ Date:** LP0000000006482/20.12.2022 **Loan Amount Availed:** Rs. 5,25,000/- **Date of 13(2) Notice :** 20.07.2026 **NPA Date:** 09.07.2026 **Amount as Per Sec. 13(2) Notice:** Rs. 572077.44/- (Rupees Five Lac Seventy Two Thousand Seventy Seven and Forty Four Paisa Only) **Mortgage Properties:** Freehold Residential Plot area measuring 200 sq. yds., out of Chak No. 893, Khasra No. 1040, Situated at Kasba Dadri, Near Colony Ram Vatika, Pargana & Tehsil Dadri, Distt. Gautam Budh Nagar, U.P. Boundaries of the above said property as per sale deed Dated 27/04/2006 Are As Under:- East - Rasta 15 Ft. Wide, West - Other Plot, North - Khat of Mahender Pal, South – Plot of Bhim & Mathan Singh

Further with reasons, we believe that you are evading the service of demand notice, hence this publication of demand notice. You are hereby called upon to pay MANIBHAVNAM HOME FINANCE INDIA PRIVATE LIMITED within a period of 60 days of date of publication of this demand notice the aforesaid amount alongwith further interest, cost, incidental expenses, charges etc., failing which MANIBHAVNAM HOME FINANCE INDIA PRIVATE LIMITED will take necessary action under all or any of the provision of Sec. 13(4) of the said Act against all or any one or more of the secured assets including taking possession of this secured assets of the borrower/s. Further you are prohibited U/S 13(13) of the said Act from transferring either by way of sale/lease or in any other way the aforesaid secured assets. Please note that no further demand notice will be issued.

Date : 23.07.2026, Place : Haryana / Uttar Pradesh
Authorised officer, Manibhavnam Home Finance India Private Limited

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF PAYTAIL COMMERCE PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	PAYTAIL COMMERCE PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	07.09.2020
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U72900HR2020PTC089043
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address:-** Ali F, MPD Tower, 2nd Floor, Golf Course Road, Sector 43, Gurgaon, DLF QE, Haryana - 122002
6.	Date of closure of Insolvency Resolution Process	20.07.2026
7.	Liquidation commencement date of corporate debtor	21.07.2026
8.	Name and registration number of the insolvency professional acting as liquidator	Ankur Bansal, Regn. No.- IBBI/IPA-003/ICAI-N-00370/2021-2022/13820
9.	Address and E-mail of the liquidator, as registered with the Board	**Office Address:-** SCO 66, Sector 47-D, Chandigarh - 160047 **E-mail ID:** ip.caankur@gmail.com
10.	Address and E-mail to be used for correspondence with the liquidator	**Correspondence Address:-** SCO 66-67, 2nd Floor, Bank Square, Sector 17-B, Chandigarh-160017 **E-mail ID:-** cirp.paytalcommerce@gmail.com
11.	Last date for submission of claims	06.08.2026

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of liquidation of the **PAYTAIL COMMERCE PRIVATE LIMITED** on **21.07.2026**. The stakeholders of **PAYTAIL COMMERCE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **06.08.2026**, to the liquidator at the address mentioned against **item No. 10**. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. Sd/-
Date: 23.07.2026 **ANKUR BANSAL**
Place: Chandigarh Liquidator in the matter of
M/s PAYTAIL COMMERCE PRIVATE LIMITED
Regn. No. IBBI/IPA-003/ICAI-N-00370/2021-2022/13820
AFA Valid upto: 31.12.2026
Email Regd. with IBBI - ip.caankur@gmail.com. **Mobile No.:** 9988251003

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Branch Office: AK Tower, 2nd Floor, 56 Subhash Road, Dehradun 248001
Contact details: ZRM: Mr. Rakesh Gupta 9873925255 | RLM: Mr. Brijesh Awasthi 9918301885 | RRM: Mr. Harish Yadav 7060411765
Email: Auction@hindujahousingfinance.com

NOTICE OF SALE THROUGH PRIVATE TREATY

SALE OF IMMOVABLE ASSETS MORTGAGED TO HHFL UNDER THE SARFAESI ACT, 2002 READ WITH PROVISO TO RULE 8(6) AND 9(1).
The undersigned, as Authorized Officer of HHFL, has taken possession of the schedule property under Section 14(1) of the SARFAESI Act. Public at large is hereby informed that the secured property described in the Schedule is available for sale through Private Treaty/Public E-Auction, on terms agreeable to HHFL, for realization of its dues on an "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis.
Standard Terms & Conditions
1. Sale will be conducted strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis. **2.** Purchaser must deposit 10% of the offered amount along with the application and KYC documents. This will be adjusted against the 25% deposit required upon acceptance; the remaining 15% shall be payable on the EMD. **3.** On acceptance of the offer by HHFL, purchaser must deposit 25% of the sale consideration (including adjustment of the initial 10%) by the next working day. **4.** Balance 75% of the sale consideration must be paid within 15 days of confirmation of sale. **5.** Failure to remit amounts within stipulated timelines will result in automatic forfeiture of all deposits made, including the initial 10% and the property may be resold without further notice. **6.** If HHFL does not accept the offer, the initial 10% deposit will be refunded without interest. **7.** For bids exceeding Rs. 50,00,000/- the successful purchaser must remit 1% TDS under Section 194-IA of the Income Tax Act. **8.** The property is sold with all existing and future encumbrances, whether known or unknown to HHFL. HHFL shall not be responsible for any third party claims, rights, or statutory dues. **9.** Purchaser must conduct independent due diligence on all aspects of the property. No claims will be entertained later. **10.** HHFL reserves the right to reject any offer or cancel the auction without assigning reasons. **11.** Auction/bidding shall only be through "online electronic mode" through the website www.bankeauctions.com Or Auction provided by the service provider M/s C1 India Pvt. Ltd.. **12.** The bidders may participate from their place of choice through online portal. Service Provider/service provider shall not be held responsible for the any internet connectivity issue. **13.** For any details on e-auction prospective bidders may contact the Service Provider M/s C1 India Pvt. Ltd., having its corporate office at Plot No. 68, 3rd Floor, Sector - 44, Gurgaon, Haryana-122003 (Contact Person Mr. Mithalesh Kumar, Mobile No. 7080804466, Email: delhi@c1india.com , Email: tn@c1india.com , Prabhakaran.Malaichamy@c1india.com & Support (Helpline) Mobile No. +91-7291981124/2526, Support Email – Support@bankeauction.com. **14.** For participating in the e-auction sale, the intending bidders should register their name at https://www.bankeauctions.com well in advance and shall get the user ID and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. **15.** For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/ NEFT/ RTGS in favour of "Hinduja Housing Finance Limited". **16.** Interested parties may contact the Authorized Officer for details and submit Offer, EMD along with KYC documents on or before **07.08.2026 till 5.00 p.m. 17.** Successful auction Purchaser shall bear all stamp duty, registration fees, taxes and other statutory expenses related to the mortgaged property. **18.** The Borrowers/ Mortgagors' right of redemption under Section 13(8) of the SARFAESI Act stands extinguished upon the date of publication of this notice as per the latest judicial mandates. **19.** Sale shall be conducted in accordance with the provisions of the SARFAESI Act and Rules.

SCHEDULE

Description of the Property (Secured Asset): A constructed residential property having house constructed on part of Plot No. 110 having land 832.50 square feet i.e. 77.37 square meters, belonging to old Khasra No. 1423 and new Khasra No. 1427, situated at Shiv Ganga Vihar Colony, Village Dadpur Gowdar, Pargana Roorkee Tehsil & District Haridwar outside the limits of Nagar Nigam Haridwar bounded as below;

EAST:	18 Feet	Land of other person
WEST:	18 Feet	Way 20 Feet wide
NORTH:	46.25 Feet	Plot No. 124
SOUTH:	46.25 Feet	Part of Plot No. 110

Outstanding amount: Rs. 38,62,806/- (Rupees Thirty Eight Lakhs Sixty Two thousand Eight Hundred and Six only) as on 21.07.2026
Reserve Price: Rs. 10,00,000/- (Rupees Ten Lakhs Only)
EMD: Rs. 1,00,000/-
LOAN NO: (UT/UTK/DHON/A090001154 & CO/CPC/CPOF/A000003577)
Borrowers Name: 1. Mr. SHAHJAD, 2. Mrs. SHAHRAJ
EMD Deposition Last Date: 07.08.2026 till 1700 hrs.
Date/Time of E-Auction: 08.08.2026, 1100hrs-1300 hrs.
Bid Increase Amount: Rs. 10,000/-
Date: 24.07.2026, Place: Dehradun Authorised Officer, Hinduja Housing Finance Limited

ANAND RATHI

Anand Rathi Global Finance Limited : Express Zone, B - Wing, 10th floor, Western Express Highway, Goregaon (E), Mumbai - 400 063 India
M/s. SUN PHARMA **Ref No: APPL00610459**

POSSESSION NOTICE

Whereas, the Authorized Officer of the Anand Rathi Global Finance Limited, under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued **Demand Notice (details specifically mention in table below, hereinafter Demand Notice)** under Section 13 sub-section 2 of the Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 calling upon the **Borrower(s) (detail specifically mention in table below, hereinafter Borrower (s)** to repay the amount mentioned in the Demand Notice together with further and Future interest thereon at the contractual rate of interest together with costs and charges and other monies payable (if any) from the date of **Demand Notice** onwards, till the date of payment and/or realization by ARGFL within 60 days from the date of receipt of the Demand Notice **(hereinafter Amount Due).**
The Borrower (s) and Co-borrower (s) having failed to repay the Amount Due, this notice is hereby given to the Borrower mentioned herein below in particular and public in general that the undersigned has taken Symbolic possession of the properties / Secured Assets (as defined under the Demand Notice) described herein below in exercise of powers conferred upon him/her under sub-section (4) of section 13 of the Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date specifically mention herein below.
The Borrower and Co-borrower (s) in particular and the public in general is hereby cautioned not to deal with the properties/ the Secured Assets and any dealings with the Properties / secured assets will be subject to the charge of Anand Rathi Global Finance Limited for an **Outstanding Amount** (specifically mentioned herein below) together with further and future interest thereon at the contractual rate of interest together with costs and charges and other monies payable (if any) till the date of payment and/or realization by ARGFL. The Borrower's attention is invited to the provisions of sub-section (8) of Section 13 of the Act in respect of the time available to redeem the secured assets.

Borrower (s) Name Address: M/s. SN Pharma (Borrower) Village Waziraibad, Shop No-1, Near Main Tampo Tand,gurugram, Haryana-122003. **Also At** : Flat No. M-216, Second Floor, Orchid Island, South City II, Sector-51, PO Gurgaon South City District - Gurgaon: 122018.
Co-borrower(s) Name Address: Mrs. Nidhi Tandon, Mr. Sachin Tandon, Flat No. M-216, Second Floor, Orchid Island, South City II, Sector-51,po Gurgaon South City District - Gurgaon: 122018.

Amount Due as per Demand Notice with further interest as applicable: Rs. 15,495,316 / (One Crore Fifty Four Lakhs Ninety Five Thousand Three Hundred Sixteen only)		
	ROI	12.00%
	Principal Outstanding	14,763,668
	EMI Amount Pending	529,682
	Broken Period Interest	14,762
	Over Due Interest	153,064
	Legal Charges	18,040
	Notice Charges	1,100
	EMI Bounce Charges	17,000
Date of Demand Notice : 14/05/2026	**Total Outstanding**	**15,495,316**
Loan Agreement No : APPL00010459		
Date of Possession : 21 July, 2026		

Property Address : Residential Second Floor (With Roof Rights and Car Parking) plot bearing No. M- 216 having plot area 215 Sq. Yds forming part of the Residential Project Known as Orchid Island, Situated in Sector- 51 in the Revenue estate of Samaspur, Sub-Tehsil Wazirabad District Gurugram Haryana-122018. **India. Boundaries :- North** : Plot M 213, **South :** Road, **East :** Plot No -215, **West :** Plot No. - 217.
Date : 21 July, 2026 **Anand Rathi Global Finance Limited**
Place : Delhi **Authorized Officer**

FEDBANK FINANCIAL SERVICES LTD.

Unit No.: 1101, 11th Floor, Cignus, Plot No. 71 A, Powai, Paspoli, Mumbai - 400087

DEMAND NOTICE

The below mentioned Borrower and Co – Borrowers (collectively referred as "Borrowers") mortgaged their immovable property (securities) to Fedbank Financial Services Limited (hereinafter referred to as "Fedfina") and avail the Loan. The said Loan is classified as Non – performing Asset because the Borrowers have failed to repay the Loan. In this connection Fedfina had issued a Demand Notice respectively as mentioned below under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 to the addressee. The details are published here as an alternative service under Section 13(2) and Rule 3(1) of the Security Interest (Enforcement) Rules, 2002. You are requested to repay the amount mentioned in the Demand Notice and the accompanying interest within 60 days of the publication of this notice. In case of failure to do so, the undersigned shall take such appropriate action under Section 13(4) and 14 of the Act on the said property to safe guard the interest of the Fedfina.
Details of Loan Number, Borrowers, Demand Notice sent under Section 13(2), amount requested and details of immovable property are given below.

Sr. No.	Name of the Borrower / Co-Borrowers Property Holders as the case may be	Description of Secured Assets / Mortgage Property	Dt. of Demand Notice U/s 13(2) & Total O/s.
1	Loan Account No.

फॉर्म नं. URC-2

कंपनी अधिनियम, 2013 के अध्याय XXI के भाग-I के अंतर्गत पंजीकरण संबंधी सूचना [कंपनी अधिनियम, 2013 की धारा 374(ब) तथा कंपनी (रजिस्ट्रेशन हेतु अधिकृत) नियम, 2014 के नियम 4(1) के अनुसरण में]

1. एतद्द्वारा सूचित किया जाता है कि कंपनी अधिनियम, 2013 की धारा 366 की उपधारा (3) के अनुसरण में "ट्राडेंट रीमनी रियल्टी एलएलपी (एलएलपीआईएन: AAR-1706) तथाक उक्त सीमित दायित्व भागीदारी (Limited Liability Partnership) द्वारा सीआरए ऑफ कंपनीज़, हरियाणा के समक्ष आवेदन प्रस्तुत किया गया है कि उक्त भागीदारी, कंपनी अधिनियम, 2013 के भाग-I, अध्याय XXI के अंतर्गत सेवाएं द्वारा सीमित कंपनी के रूप में "ट्राडेंट रीमनी रियल्टी प्राइवेट लिमिटेड" नाम से पंजीकृत किया जाए।
2. कंपनी के मुख्य उद्देश्य निम्नलिखित है:

   सभी प्रकार की रियल एस्टेट विकास गतिविधियों का संचालन करना तथा अचल संपत्तियों का निर्माण, प्रबंधन एवं विपणन करना।
3. प्रस्तावित कंपनी के प्रारूप ज्ञापन (Memorandum) एवं अंतर्नियमों (Articles of Association) की एक प्रति सिंह पते पर सीसेट पंजीकृत कार्यालय में निर्धारण हेतु प्रस्तुत्य रहेगी:

   चौथी मंजिल, डीएलएफ स्क्वायर, डीएलएफ फेज-II, जकरंदा मार्ग, गुरुग्राम, हरियाणा - 122002
4. एतद्द्वारा यह भी सूचित किया जाता है कि इस आवेदन के संबंध में यदि किसी व्यक्ति को कोई आपत्ति हो, तो वह इस सूचना के प्रकाशन की तिथि से प्रकोशित (21) दिनों के भीतर अपने निर्दिष्ट अभ्यावेदन **रजिस्ट्रार, सीआरए पंजीकरण सेल (CRC), भारतीय कॉर्पोरेट कार्य संस्थान (IICA), प्लॉट नं. 6, 7 एवं 8, सेक्टर-5, आईएमटी मानेसर, जिला गुरुग्राम (हरियाणा) - 122050** की भेज सकता है तथा उसकी एक प्रति कंपनी के पंजीकृत कार्यालय को भी प्रेषित करनी होगी।

दिनांक: 23 जुलाई, 2026

आवेदकों के नाम
ट्राडेंट रीमनी रियल्टी एलएलपी
की ओर से उसके लिए
हस्ताक्षर/-
1. राजीव गोयल (नामित मागीदार)
2. वर्षा चौधरी (नामित मागीदार)

विद्याधरको के स्थिरीकरण के लिये सम्मन
(आदेश 5 के नियम 1 और 5)
न्यायालय श्रीमान अपर जिला एवं सेशन न्यायाधीश
मिवाड़ी, जिला अलवर, राजस्थान
केनरा बैंक (पहले शाखा प्रबन्धक **बीकाम यादव**
अन्नाम
मैसर्स हरीओम इनेक्ट्रीकल इण्डस्ट्रीज व अन्य
बाबत दावा डिग्री जारी राशि
मार ग्रं. 93 सन 2024
अन्नाम 1. मैसर्स हरीओम इनेक्ट्रीकल इण्डस्ट्रीज
खसरा नं. 585, यू.आई.टी. सेक्टर-3, मिवाड़ी, तहसील किशनगढ़, जिला अलवर राजस्थान 301019, जरिये प्रोपराइटर श्रीराम मेहता पुत्र श्री सत्यनारायण मेहता।
2. श्रीराम मेहता पुत्र श्री सत्यनारायण मेहता C/o विनय किराना मिलेण्ट स्टिकिंग, बहादुरगढ़ जंक्शन मार्ग, नजदीक आई.टी.आ. नई दिल्ली 110006 प्रोपराइटर मैसर्स हरीओम इनेक्ट्रीकल।

के लिये तय वाद सम्मिलित किया है। आपको इस न्यायालय में तारीख 25 माह 08 सन 2026 को दिन में 10.00 घंटे घंटे का उत्तर देने के लिए हाजिर होने के लिये समय दिया जाता है। आप न्यायालय में स्वयं या किसी ऐसे व्यक्ति द्वारा उपस्थाजर हो सकते है, जिसे समाक्ष अनुदेश दिये गये हो और उस दावा के सम्बन्धित सारा वाद प्रश्नों का उत्तर दे सके या किसी ऐसे व्यक्ति को व्यक्ति हो ऐसे तय प्रश्नों का उत्तर दे सके। आपको यह भी निर्देश दिया जाता है कि आप उस दिन अपनी प्रतिरक्षा या निर्णित कथन दाखिल करें और उस दिन ऐसे तय सब दस्तावेज जो आपके कब्जा या शक्ति में है, पेश करें जिस पर आपको प्रतिरक्षा या मुजराई का दावा या प्रतिदावा आधारित है और यदि आप किसी अन्य दस्तावेज पर चाहे वह आपके कब्जा या शक्ति में हो अपनी प्रतिरक्षा या मुजराई के दावे या प्रति दावे के समर्थन में साक्ष्य के रूप निकट करने है तो आप ऐसे दस्तावेजों को उल्लिखित करने के लिए उपस्थाजर की जाने वाली सूची में प्रविष्ट करें। आपको सूचित किया जाता है कि यदि आप ऊपर बताई गई सूची में प्रविष्ट दस्तावेज को आपके कब्जा या शक्ति में नहीं लाते या जारी की गयी सम्मनों के उत्तर निष्ठापन आपकी अनुपस्थिति में स्वीकार किया जाएगा।

आज तारीख 13 माह 07 सन 2026 को मेरे हस्ताक्षर व न्यायालय की मुहर लगाकर दिया गया है।

अतिरिक्त न्यायाधीश, सेशन सेंड-उपरान्त
अपर जिला एवं सेशन न्यायाधीश
मिवाड़ी (खोपन-रिजाना)

(मोहर)

सूचना

एतद्द्वारा सूचना दी जाती है कि **एसआरएफ लिमिटेड** के फोलियो नंबर **सी00023** के तहत स्वर्गीय **कुणाल कुमार** के नाम पर पूरा मूल्य रु. 10/- प्रत्येक के 570 इक्विटी शेयर, जिनका क्रमांक से 41482, 1124134, 57237, 98091, 305051, 305052, 454051, 454052 तक विशिष्ट नं. 2473801 - 24738825, 30783942 - 30784039, 2849044 - 2849054, 4160997 - 4161014, 15795127 - 15795146, 15795147 - 15795156, 23814919 - 23814938, 23814939 - 23814948 है, को रद्द है अथवा कहीं गुम हो चुके है। आवेदनकर्ता ने कथित शेयरों के लिए डुप्लिकेट प्रमाणपत्र जारी करने के लिए कंपनी के समक्ष आवेदन किया गया है।

कथित शेयरों के संबंध में अगर किसी व्यक्ति का कोई दावा है, तो उसे इस तारीख से एक महीने के भीतर अपने पंजीकृत **वैकिल टेक्नोलॉजीज लि., तैलंगिनम टावर बी, प्लॉट 31 32, गचीबावली, माइक्रोसिग्नल डिस्ट्रिक्ट, नानकरामगुड़ा, हैदराबाद, तेलंगाना 500032** को लिखना चाहिए, अन्यथा कंपनी डुप्लिकेट प्रमाणपत्र जारी करने की प्रक्रिया शुरू कर देगी।

तारीख: 22 जुलाई 2026
स्थान: हैदराबाद

वैकिल टेक्नोलॉजीज लि.
प्रायोजक

सार्वजनिक सूचना

सर्वसाधारण को सूचित किया जाता है कि मेरे मुवक्किल श्री अनिल तुषिर पुत्र, निवासी बी-8/29, प्रथम तल, सेक्टर-11, रोहिणी, जिला श्री सुनील कुमार कुलश्रेष्ठ से सी-3/107, प्रथम तल, सेक्टर-11, रोहिणी, दिल्ली-110085 निवास संपत्ति क्रय करने के इच्छुक है। उक्त संपत्ति के निम्नलिखित मूल दस्तावेज अथवा प्रतियां है:

1. DDA द्वारा जारी फ्रीहोल एवं उक्त अनंतरण की NOC तथा कब्जा पत्र
2. श्री अशोक कुमार कोच्चा एवं श्री कपिल हर्ष द्वारा निष्पादित GPA, सब्सक्रीप्त एवं, वसीयत, स्वीकृत, कब्जा पत्र, हस्तिहीं अथवा अदि सभी मूल दस्तावेज

3. सन् श्रीमती विजय किशोर परमार द्वारा दिनांक 10.05.2011 को पंजीकृत वसीयत जो श्रीमती आशा नगर के पक्ष में की गई थी, जिसमें उक्त प्रथम तल के समस्त अधिकार निहित है। यह वसीयत श्री सुनील कुमार कुलश्रेष्ठ को विक्रय के समय हस्तातरित नहीं की गई थी।

यदि किसी व्यक्ति का उक्त संपत्ति में उत्तराधिकार, विक्रय, अनुबंध, बंधक, निष्पादन अथवा दिनांक 10.05.2011 की वसीयत या दिनांक 20.11.2019 को श्रीमती आशा नगर द्वारा निष्पादित वसीयत के आधार पर या अन्य किसी प्रकार का कोई अधिकार, दावा या हित हो, तो वह इस सूचना के प्रकाशन की तिथि से 15 दिन के भीतर अधोहस्ताक्षरी को लिखित रूप में सूचित करे।

निर्धारित अवधि में कोई सूचना प्राप्त न होने पर या गलत सिद्धा जाएगा कि किसी का कोई दावा नहीं है तथा बाद में सत्यकता की मुकदिमक उक्त संपत्ति का क्रय बिना किसी अन्य दावेदार के पूर्व कर लेंगे और बाद में कोई दावा मान्य नहीं होगा

हस्ताक्षर
एडवोकेट सुशील कुमार राणा
एनरोलमेंट नं. D-1197/09
चैंबर न. 206, तीसरी चैंबर बिल्डिंग
रोहिणी न्यायालय, दिल्ली
मोबाइल: 8285830030

फॉर्म संख्या INC-26

[कंपनी (निगमन) नियम, 2014 के नियम 3 के अनुसरण में]

के० सरकार के समक्ष, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, दिल्ली

कंपनी अधिनियम, 2013 की धारा 13 की उप-धारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उप-नियम (5) के खंड (ब) के मामले में

और

मैसर्स टेग ग्लोबल सेंटर ऑफ एक्सीलेंस प्राइवेट लिमिटेड के मामले में, जिसका पंजीकृत कार्यालय द्वितीय तल, डीएलएफ सेंटर, पार्लियामेंट स्ट्रीट, संसद मार्ग, सेंटर दिल्ली, नई दिल्ली, दिल्ली, भारत, ११०००१ पर स्थित है, याचिकाकर्ता।

आम जनता को एतद्द्वारा सूचित किया जाता है कि कंपनी, दिनांक २२.०६.२०२६ को आयोजित असाधारण आम बैठक में पारित विशेष प्रस्ताव के निबंधनों के अनुसार, कंपनी के मेमोरेंडम ऑफ एसोसिएशन में परिवर्तन की पुष्टि प्राप्त करने के लिए कंपनी अधिनियम, २०१३ की धारा १३ के तहत केंद्र सरकार को एक आवेदन प्रस्तुत करने का प्रस्ताव करती है, ताकि कंपनी अपने पंजीकृत कार्यालय को **'दिल्ली राज्य' से 'हरियाणा राज्य'** में स्थानांतरित कर सके।

कोई भी व्यक्ति जिसका हित कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है, वह इस नोटिस के प्रकाशन की तारीख से पाँचवें दिनों के भीतर, अपने हितों की प्रकृति और विरोध के आधारों को बताते हुए एक हलफनामे द्वारा समर्थित अपनी आपत्तियां या तो मुझे, एस० पोर्टल (www.mca.gov.in) पर निबंधक जिलाधार पोर्टल भरकर दर्ज करा सकता है, या उन्हें क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कॉर्पोरेट कार्य मंत्रालय को उनके पते: बी- 2 विंग, द्वितीय तल, पं. दीनदयाल अंत्योदय भवन (पूर्व नाम पर्यावरण भवन), सीजीओ कॉम्प्लेक्स, नई दिल्ली - ११०००३ पर पंजीकृत डाक द्वारा भेज सकता है या डिलीवर करवा सकता है। इसकी एक प्रति नीचे दिए गए पते पर आवेदक कंपनी को उसके पंजीकृत कार्यालय में भी भेजनी होगी:

पता: द्वितीय तल, डीएलएफ सेंटर, पार्लियामेंट स्ट्रीट, संसद मार्ग, सेंटर दिल्ली, नई दिल्ली, दिल्ली, भारत, ११०००१।

कृते और
टेग ग्लोबल सेंटर ऑफ एक्सीलेंस
प्राइवेट लिमिटेड की ओर से
हस्ताक्षर/-
स्थान: दिल्ली **अयन राज खन्ना**
दिनांक: २२ जुलाई २०२६ **निदेशक**

मणिभवनम होम फाइनेंस इंडिया प्राइवेट लिमिटेड

Manibhavnam Home Finance

वित्तीय परिसंपत्ति प्रतिभूतिकरण व विनिर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के तहत सूचना

वित्तीय परिसंपत्ति प्रतिभूतिकरण व विनिर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत मणिभवनम होम फाइनेंस इंडिया प्राइवेट लिमिटेड इसका पंजीकृत कार्यालय दूसरी मंजिल, एन-2, सातवा एक्सटेंशन भाग-1, नई दिल्ली-110049 (यहां के बाद "एमबीएचएफ" के रूप में संदर्भित) जो अधिसूचना दिनांक 17.06.2021 के तहत केंद्र सरकार द्वारा विधिवत प्राधिकृत है, को वित्तीय परिसंपत्ति प्रतिभूतिकरण व विनिर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के उपदेश्य के लिए वित्तीय संस्थान के रूप में माना जाए के प्राधानों के तहत प्राधिकृत अधिकारी भीयूआ अधोहस्ताक्षरी ने अधिका निम्नलिखित सूचना जारी की है:-

ऋणी /सह–ऋणी / गारंटर का नाम व पता : 1. श्रीमती कमलेश पत्नी महेंद्र मकान नं. 110, गांव मोहाना, पेट्रोल पंप के पास, बल्लभगढ़, हरियाणा 121004 **(ऋणी नं. 1) 2. श्री सुनु पुत्र शरण पाल** मकान नं. 110 गांव मोहाना, पेट्रोल पंप के पास, बल्लभगढ़, हरियाणा 121004 **(ऋणी नं. 2) 3. श्रीमती माया पत्नी शरण पाल** मकान नं. 110 गांव मोहाना, पेट्रोल पंप के पास, बल्लभगढ़, हरियाणा 121004 **(ऋणी नं. 3) ऋण खाता संख्या / दिनांक :** HL00000000009309 / 30.12.2023 **लिए गए ऋण की राशि :** रु. 8,50,000 / – **13(2) सूचना की तिथि :** 11.07.2026 **एनपीए तिथि :** 8.06.2026 **धारा 13(2) सूचना अनुसार राशि :** रु. 1035333.24 / – (रुपए दस लाख पैंतीस हजार तीन सौ तैंतीस व पैसे चौबीस कंवल) **गिरवी संपत्तियां :** संपत्ति मकान नं. 110, खसरा नंप 200 वर्ग यार्ड मुस्तकिल नं. 120 का माप, किला नं. 14(7–13) का माप मौजा मोहाना, उप–तहसील मोहाना , तहसील बल्लभगढ़, जिला फरीदाबाद, हरियाणा यहां के बाद 'उक्त संपत्ति के रूप में संदर्भित। सीमाएं : उत्तर : सड़क 13 फुट, दक्षिण : अन्य क्षेत्र, पूर्व : सड़क 11 फुट, पश्चिम : अन्य क्षेत्र

ऋणी /सह–ऋणी / गारंटर का नाम व पता : 1. प्रवीण कुमारी (ऋणी) पत्नी श्री ब्रह्मपाल सिंह, निवासी ताक न. 893, खसरा नं. 1040, राम वाटिका कॉलोनी, कस्बा दादरी, गौतम बुद्ध नगर, उत्तर प्रदेश–203207 **2. ब्रह्मपाल सिंह (सह–ऋणी)** पुत्र श्री जगन सिंह निवासी ग्राम न. 893, खसरा नं. 1040, राम वाटिका कॉलोनी, कस्बा दादरी, गौतम बुद्ध नगर, उत्तर प्रदेश–203207 **3. करतार सिंह (सह–ऋणी)** पुत्र श्री निवास बंसल निवासी श्रीनिवास, डागरपुर, बागपत, खेखड़ा बागपत, उत्तर प्रदेश 250609 **ऋण खाता संख्या / दिनांक :** LP00000000006482 / 20.12.2022 **लिए गए ऋण की राशि :** रु. 5,25,000 / – **13(2) सूचना की तिथि :** 20.07.2026 **एनपीए तिथि :** 09.07.2026 **धारा 13(2) सूचना अनुसार राशि :** रु. 572077.44 / – (रुपए पांच लाख बहत्तर हजार सत्तहत्तर व पैसे चवालीस कंवल) **गिरवी संपत्तियां :** फ्रीहोल आवासीय प्लॉट क्षेत्र माप 200 वर्ग यार्ड ताक न. 893 में से, खसरा नं. 1040, राम वाटिका कॉलोनी, कस्बा दादरी, कॉलोनी राम वाटिका, परगना व तहसील दादरी, जिला गौतम बुद्ध नगर, उ.प्र. बिक्री डीड दिनांक 27.04.2006 के अनुसार उक्त संपत्ति की सीमाएं निम्नानुसार है : पूर्व : रास्ता 15 फुट चौड़ा, पश्चिम : अन्य प्लॉट, उत्तर : महेंद्र पाल के खेत, दक्षिण : मीम व मथान सिंह का प्लॉट

इस कारणों से, हमारा मानना है कि आप नांग सूचना की सेवा को अनदेखा कर रहे हैं, अतः यह नांग सूचना का प्रकाशन किया गया है। आपको एतद्द्वारा भावी ब्याज, अनुबंध व्ययों, शुल्कों आदि के सहित उपरोक्त राशि का इस नांग सूचना के प्रकाशन की तिथि 60 दिनों के भीतर मणिभवनम होम फाइनेंस इंडिया प्राइवेट लिमिटेड को भुगतान करने के लिए बुलाया जाता है, अन्यथा होने पर मणिभवनम होम फाइनेंस इंडिया प्राइवेट लिमिटेड ऋणी / यों की इस प्रतिभूतित परिसंपत्तियों का कब्जा लेने के सहित सभी या किसी एक या अधिक प्रतिभूतित परिसंपत्तियों के विरुद्ध उक्त अधिनियम की धारा 13(4) के तमी या किसी एक प्राधान के तहत आवश्यक कार्यवाही करेगा। इसके अतिरिक्त आप उपरोक्त प्रतिभूतित परिसंपत्तियों की बिक्री / लीज या किसी अन्य तरीके द्वारा हस्तांतरित करने के लिए उक्त अधिनियम की धारा 13(13) के तहत प्रतिषेधित हैं। कृपया ध्यान दें कि इसके अतिरिक्त कोई नांग सूचना जारी नहीं की जाएगी।

दिनांक : 23.07.2026, स्थान : हरियाणा / उत्तर प्रदेश
प्राधिकृत अधिकारी, मणिभवनम होम फाइनेंस इंडिया प्राइवेट लिमिटेड

प्रपत्र बी
सार्वजनिक उद्घोषणा
(संपत्ति अभ्यर्थना आमंत्रण एवं निलामी) बीडे
(परिसमापन प्रक्रिया विनियमावली 2016 का विनियम 12)
पेटेल कॉमर्स प्राइवेट लिमिटेड
के लिसाइडेटरी के मामलों

क्र. सं.	विवरण	लिक्वेटर विवरण
1.	निगमित देनदार का नाम	पेटेल कॉमर्स प्राइवेट लिमिटेड
2.	निगमित देनदार के निगमीकरण की तिथि	07.06.2020
3.	प्राधिकरण, जिसके अंतर्गत निगमित देनदार निगमीकृत/पंजीकृत है	कंपनी रजिस्ट्रार – हरियाणा
4.	निगमित देनदार की निगमित पहचान सं./वैश्विक दाखिला सं.	U72900HR2020PTC089043
5.	निगमित देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	**पंजीकृत पता :** – ऑलिएक, एमपीजी टावर, दूसरी मंजिल, गोल्फ कोर्स रोड, सेक्टर 43, गुड़गांव, बीएमएक नगर, हरियाणा – 122002
6.	प्रायमरीयन अवमानक समाधान प्रक्रिया समाप्त की तिथि	20.07.2026
7.	निगमित देनदार की परिसमापन प्रारंभ तिथि	21.07.2026
8.	परिसमापक के रूप में कार्यरत अभ्यर्थित अथवा मध्यस्थी का नाम एवं पंजीकरण संख्या	अंकुर बंसल, पंजीकरण सं.:– IBBI/IPA-003/ICAI-N-00370/2021-2022/13820
9.	बोर्ड के साथ पत्राचारहेतु पूरा परिसमापक का पता एवं ई–मेल	**कार्यालय पता :–** एससीडी 66, सेक्टर 47–बी, चंडीगढ़–160047 **ई–मेल आईडी :–** ip.cazakur@gmail.com
10.	परिसमापक के साथ पत्र–व्यवहार हेतु प्रयोग किए जाने के लिए पता एवं ई–मेल	**पत्राचार का पता :** एससीडी 66–67, दूसरी मंजिल, सेक्ट सेक्टर, सेक्टर 17–बी, चंडीगढ़–160017 **ई–मेल आईडी :–** crp.paytalcommerce@gmail.com
11.	दावों को जमा करने की अंतिम तिथि	06.08.2026

एतद्द्वारा सूचित किया जाता है कि माननीय कंपनी विधिक अधिकरण, चंडीगढ़ ने दिनांक **21–07–2026** को **पेटेल कॉमर्स प्राइवेट लिमिटेड** के परिसमापन को आदेश करने का आदेश दिया है। एतद्द्वारा **पेटेल कॉमर्स प्राइवेट लिमिटेड** के लिसाइडेटरी को निदेश दिया जाता है कि वे **सात 10** के समय दर्शित पते पर, परिसमापक के पास **06–08–2026** को अथवा इससे पूर्व, सबूत सहित अपने दावों को प्रस्तुत करें। लिक्वेटर अभ्यर्थना, अपने दावों को समर्थन सहित अंतरिम कार्यवाही द्वारा जमा करेंगे। समस्त अन्य कागजातपत्र, साक्ष्य सहित दावों को सत्यापित रूप में, उक्त द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से जमा कर सकते है। दावों के ब्रुटिपूर्ण अथवा अपूर्ण साक्ष्य जमा करने पर दंड अधिरोपित किया जाएगा।

हस्त /–
अंकुर बंसल
मैसर्स पेटेल कॉमर्स प्राइवेट लिमिटेड
के प्रबन्ध में परिसमापक
पंजीकरण सं: IBBI/IPA-003/ICAI-N-00370/2021-2022/13820
पत्राचार मात्र लिए : 31 12.2026 तक
आईबीबीआई के साथ पंजीकृत ई–मेल : ip.cazakur@gmail.com, मोबाइल सं: 8968251013

दिनांक : 23.07.2026
स्थान : चंडीगढ़

ANAND RATHI

आनंद राठी एक्सेस फाइनेंस लिमिटेड एक्सेस हाउस, 7वीं मंजिल, इंडिया लाइट, केलकर एक्सटेंशन मार्ग, मोतीलाल हि.). मुंबई- 400 063 भारत

सेवाएं एक्सटेंशन कॉल **संपर्क नं.: APPL00011067**

अधिसूचना सूचना

जबकि, अधोहस्ताक्षरकर्ता ने **आनंद राठी एक्सेस फाइनेंस लिमिटेड** के प्राधिकृत अधिकारी के रूप में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (2002 का अधि. 54) के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित अधिनियम की धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगकर्ता **नीचे सूचना (विवरणी) को विशिष्ट रूप में निम्न तारिका में वर्णित किया गया है, यहाँ इसमें इसके उपरांत नीचे सूचना (विवरणी)** वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13 उप–धारा 2 के अंतर्गत नियत की गयी थी, जिसमें **उधारकर्ता(ओं) विवरण विशिष्ट रूप में निम्न तारिका में वर्णित है, यहाँ इसमें इसके उपरांत उधारकर्ता(गण)) को नीचे सूचना** में अंकित राशि का ब्याज की संविदागत दर पर राशि पर नियत ब्याज एवं बाकी ब्याज के साथ, आगे की नीचे सूचना की तिथि से एसएलएफएल द्वारा अनुसंलग्न एवं / अथवा भुगतान की तिथि तक, निर्धारित लागतों एवं शुल्कों एवं अन्य भुगतानयोग्य धनराशियों (यदि कोई) के साथ (यहाँ इसमें इसके उपरांत देय राशि), का नीचे सूचना की प्राप्ति की तिथि से 60 दिनों के अंदर प्रतिभूतिगत करने को कहा गया था।

चूंकि उधारकर्ता(गण) तथा सह–उधारकर्ता(गण) उक्त कहाया देय राशि का प्रतिभूतिगत करने में विफल हो चुके हैं, अतएव एतद्द्वारा सूचित किया जाता है कि इसके निम्न उल्लिखित कथन को सामान्य रूप में सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने यहाँ इसमें निम्न विवरणित संपत्तियों / प्रतिभूत परिसंपत्तियों **(नीचे सूचना के अंतर्गत परिभाषितानुसार)** का, प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8 के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13 की उप–धारा (4) के अंतर्गत उन्हें प्रदत्त शक्तियों के प्रयोगकर्ता, निशिकर कर में यहाँ इसमें निम्नलिखित तिथि को, सांकेतिक अधिग्रहण कर लिया है।

उधारकर्ता एवं सह–उधारकर्ता(ओं) को विशेष रूप में यह जानकारी देना एतद्द्वारा सामान्य रूप में सावधान किया जाता है कि संपत्तियों / प्रतिभूत परिसंपत्तियों का लेन–देन न करें तथा संपत्तियों / प्रतिभूत परिसंपत्तियों का कोई व विक्री भी प्रकार का लेन–देन एक कहाया राशि टिकिट रूप में यहाँ इसमें निम्नलिखित) तथा ब्याज की संविदागत दर पर यहाँ पर नियत भविष्य के एवं बाकी ब्याज के साथ, एसएलएफएल द्वारा अनुसंलग्न एवं / अथवा भुगतान की तिथि तक निर्धारित लागतों एवं शुल्कों एवं अन्य भुगतानयोग्य धनराशियों (यदि कोई) के साथ, हेतु आनंद राठी एक्सेस फाइनेंस लिमिटेड के प्रभारीधीन होगा। उधारकर्ता का ध्यान, प्रतिभूत परिसंपत्तियों को ऋणभुक्त करने के विषय में विधि उपलब्ध समय के संबंध में अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों की ओर आकृष्ट किया जाता है।

उधारकर्ता(ओं) के नाम पते : मैसर्स एसएन फॉर्म (उधारकर्ता) ग्राम रजोलाकुर, दुबारा संख्या–1, रंग टेम्पो स्टेंड के पास, गुरुग्राम, हरियाणा–122003. **अन्य पता यहाँ पर भी :** फ्लैट न. एफ–206, दूसरी मंजिल, आर्किड अपार्टमेंट, सांकरा सिटी II, सेक्टर–65, अकबर गुरुग्राम सांकरा सिटी, जिला – गुरुग्राम : 122018

सह–उधारकर्ता(ओं) के नाम पते : श्रीमती रिंकी टंडन, श्री सचिन टंडन, फ्लैट न. एफ–216, द्वितीय तल, आर्किड अपार्टमेंट, सांकरा सिटी II, सेक्टर–61, अकबर गुरुग्राम सांकरा सिटी, जिला – गुरुग्राम : 122018

ऋण अनुसार भावी ब्याज के साथ नीचे सूचना के अनुसार बकाया देयताएं :– रु. 1,54,06,316/– (रुपये एक करोड़ चौवन लाख चिह्नानवे हजार तीन सौ सोलह मात्र)	ऋण की राशि	12.00%
	बकाया मूलधन	14,761,668
	तारीख हेतुबाकी राशि	526,682
	तारीख हेतुबाकी ब्याज	14,762
	जीरो देय ब्याज	13,004
	विविध शुल्क	8,040
	चूकना शुल्क	1,000
	हेतुबाकी कराना शुल्क	17,000
मांग सूचना की तिथि : 14–06–2026		
ऋण अनुबंध सं: APPL00011459		
अधिग्रहण की तिथि : 21 जुलाई 2026	**कुल बकाया**	15,498,316

संपत्ति का पता : आवासीय द्वितीय तल (छत के अधिकारों और बाहर फ्रीहोल के साथ) फ्लैट न एफ– 216, जिसका फ्लैट क्षेत्रफल 215 वर्ग गज है, जो आर्किड आइडील के नाम से जानी जाने वाली आवासीय परियोजना का हिस्सा है, सेक्टर– 51, समसपुर की राजस्व संपदा, उप–तहसील फर्रुखाबाद, जिला गुरुग्राम, हरियाणा : 122018, भारत में स्थित है। **सीमाएँ :–** उत्तर : फ्लैट न एफ213, **दक्षिण :** सड़क, **पूर्व :** फ्लैट नं–215, **पश्चिम :** फ्लैट नं–217

दिनांक : 23 जुलाई 2026
स्थान : दिल्ली

आनंद राठी एक्सेस फाइनेंस लिमिटेड
प्राधिकृत अधिकारी

एशियन होटल्स (नॉर्थ) लिमिटेड

सीआईएन: L55101DL1980PLC011037
पंजीकृत कार्यालय: मौकाजी कामा प्लेस, एन. पी. मार्ग, नई दिल्ली–110066
फोन: 011 66771225; **फैक्स:** 011 26791033
ई–मेल: investorrelations@ahlnorth.com; **वेबसाइट:** www.asianhotelsnorth.com

सूचना

भौतिक शेयरों के हस्तांतरण अनुरोध के पुनः प्रस्तुतिकरण हेतु विशेष विंडो

सेबी के पूर्व परिपत्र संख्या SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 दिनांक 2 जुलाई, 2025 एवं सेबी परिपत्र संख्या SEBI/HO/38/13/11(2) 2026-MIRSD-POD/I/3750/2026 दिनांक 30 जनवरी, 2026 के अनुसार, कंपनी के सभी शेयरधारकों को सूचित किया जाता है कि उन भौतिक शेयरों के हस्तांतरण आवेदन को पुनः प्रस्तुत करने हेतु **05 फरवरी, 2026 से 04 फरवरी, 2027 तक, एक वर्ष के लिए, एक विशेष विंडो खोला गया है** जो 1 अप्रैल, 2019 की समय सीमा से पहले जमा किए गए थे और जिन्हें दस्तावेजों / प्रक्रिया या अन्यथा किसी कमी के कारण अस्वीकृत/वापस कर दिया गया/उन पर ध्यान नहीं दिया गया था।

जिन शेयरधारकों ने 31 मार्च, 2021 (हस्तांतरण विलेख को दोबारा जमा करने की कट–ऑफ तिथि) तथा 06 जनवरी, 2026 की समय सीमा चूक दी है, उन्हें **कंपनी की रजिस्ट्रार व ट्रांसफर एजेंट, केफिन् टेक्नोलॉजीज लिमिटेड, सेलेनियम टॉवर बी, प्लॉट संख्या 31 एवं 32, गाचीबोलिया डिस्ट्रिक्ट, नानकरामगुड़ा, सेरिलिंगमपल्ली, हैदराबाद – 500 032, तेलंगाना, भारत, दूरभाष: +91 40 6716 2222, +91 40 7961 1000, ईमेल: einward.ris@kfintech.com** के पास आवश्यक दस्तावेज जमा कर के इस अवसर का लाभ उठाने हेतु प्रोत्साहित किया जाता है।

उपरोक्त विषय अथवा दस्तावेजों के जमा करने के संबंध में किसी भी प्रश्न हेतु, शेयरधारकों से अनुरोध है कि वे कंपनी के निवेशक संबंध विभाग से दूरभाष: 011–66771225 पर संपर्क करें अथवा कंपनी के पंजीकृत कार्यालय के पते पर पत्र भेजें अथवा **investorrelations@ahlnorth.com** पर ईमेल करें।

महत्वपूर्ण टिप्पणी: जिन शेयरधारकों के पास भौतिक रूप में शेयर प्रतिबिंबित हैं, उनसे अनुरोध है कि वे अपना केवाईसी अपडेट करें और अपने भौतिक शेयर प्रमाणपत्रों को डीमैट रूप (इलेक्ट्रॉनिक रूप) में परिवर्तित करें।

कृते एवं की ओर से
एशियन होटल्स (नॉर्थ) लिमिटेड
हस्ता /–
अरुण मोघाल अध्यक्ष
स्थान: नई दिल्ली **मुख्य कार्यकारी अधिकारी व कार्यकारी निदेशक**
दिनांक: 22 जुलाई, 2026 **डीआईएन: 00374421**

हिंदुजा हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालय: 4, 167-169, द्वितीय तल, अन्ना सलाई, चेन्नई, चेन्नई -600033,

शाखा कार्यालय: एफ टॉवर, दूसरी मंजिल, 68 गुरुग्राम रोड, रेहड़पुर 248001
संपर्क विवरण: मोबाइल नं. 9873032253
आरएलएम: श्री ब्रजेश बरनवाल 8618301885, कार्यालयएम: श्री हरीश यादव 7080411786
ईमेल: Auction@hindujahousingfinance.com

निजी संपत्ति के माध्यम से बिक्री की सूचना

सरफेसी अधिनियम, 2002 तथा नियम 8(6) एवं 9(1) के प्रावधानों के अंतर्गत एसएलएफएल के पास में बंधक रखी गई अचल परिसंपत्तियों का विक्रय।

अधोहस्ताक्षरी, एसएलएफएल के अधिकृत अधिकारी के रूप में, सरफेसी अधिनियम की धारा 14(1) के अंतर्गत अनुरक्षित संपत्ति का कब्जा ग्रहण कर चुके हैं। उपरोक्तानुसार को एसएलएफ सूचित किया जाता है कि अनुसूची में वर्णित सुरक्षित संपत्ति, एसएलएफएल की बकाया राशि की वसूली हेतु, एसएलएफएल को स्वीकार्य शर्तों पर निजी संपत्ति / सार्वजनिक ई–नीलामी के माध्यम से "जैसा है जहाँ है", "जैसा है जो है" तथा "जो कुछ भी है" के आधार पर बिक्री हेतु उपलब्ध है। **भारतीय विक्रय प्रक्रिया :** विक्रय पुनीत "जैसा है जहाँ है", "जैसा है जो है" तथा "जो कुछ भी है" के आधार पर बिक्री किया जाएगा। 2. बोली की आरक्षित मूल्य एवं बोलीदारी धनराशि की राशि प्रस्तावित राशि का 10% जमा करना अनिवार्य होगा। यदि प्रस्ताव स्वीकृत होने पर दिये 25% जमा राशि में समायोजित कर दी जाएगी। बयाना राशि पर कोई ब्याज देय नहीं होगा। 3. एसएलएफएल द्वारा प्रस्ताव स्वीकृत किए जाने पर, क्रेता को विक्रय प्रतिफल राशि का 25% (प्रारंभिक 10% राश